

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE,

AT PUNE

ORIGINAL APPLICATION No.79 OF 2020 (WZ)

Lt. Col. Shomi Shaugatan

APPLICANT

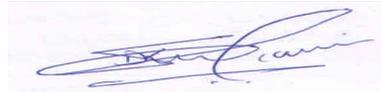
V/s

M/s SWAMI TYRE WORKS & Ors.

RESPONDENTS

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Date: - 01/10/2021

ADVOCATE FOR THE RESPONDENT NO.1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE,

AT PUNE

ORIGINAL APPLICATION No.79 OF 2020 (WZ)

Lt. Col. Shomi Shaugatan

APPLICANT

V/s

M/s SWAMI TYRE WORKS & Ors.

RESPONDENTS

REPLY OF RESPONDENT No.1

MAY IT PLEASE THE HON'BLE TRIBUNAL

1. The Respondent No.1 is in receipt of the copy of the Original Application and thus would like to reply the same. At the outset, it is submitted that save and except those which are a matter of record, all averments and submissions made by the Applicant are disputed and denied by the Respondent No.1 as if traversed seriatim unless specifically admitted herein and therefore no part of this Reply should be deemed to be an admission for want of specific denial.
2. The Respondent No.1 is a proprietary concern and run by Mrs.Vijaya Divakaran and her husband Mr.Divakaran Damodaran who is a senior citizen. The said establishment is the only source of income for their livelihood. The Respondent No.1 is in the business of Tyre Re-moulding work, under the name and style as 'Swami Tyre Works' and is having its address as mentioned in the title clause of the Original Application. The Respondent No.1 is carrying out the said business since last 20 years. The Respondent No.1 is having requisite permission under the provisions of Maharashtra Shops & Establishments Act, 1941 having its Registration No. 1040235111903. The Shop of the Respondent No.1 is located at Gat No.157, which falls within the Industrial Zone as declared by the Collectorate office, Pune. Subsequently, the Gat No.157 was transferred

by District Collector to Pune Metropolitan Regional Development Authority (PMRDA). The Respondent No.1 falls in the category of distinguishing emergency service of Tyre Retraders, as notified by the Respondent No.1 herein. Copies of the said permissions and zone certificate are annexed hereto and marked as **ANNEXURE – R-1**.

3. The Respondent No.1 submits that the Respondent No.4 herein received an alleged complaint from the Applicant who is the neighbour of the Respondent No.1 regarding toxic gases and pollution causing air pollution and serious health hazards and breathing problem. The Respondent No.4 therein caused a visit to the office of the Respondent No.1 on 26/08/2019. The Respondent No.1 on the basis of the said alleged complaint, issued proposed directions to the Respondent No.1 on 26/08/2019. The Respondent No.1 in the said directions stated that the Respondent No.1 is operating the unit without a consent and also stated that the Respondent No.1 has not installed air pollution control systems. The Respondent No.1 submits that till date the Respondent No.4 has not provided copies of the Complaint of the Applicant and the visit note to the Respondent No.1. It is only after appearing in the present case that the copies were provided.
4. The Respondent No.1 submits that the Respondent No.1 in accordance to the Proposed Directions, addressed a detailed reply to the Respondent No.4 vide its reply-letter dated 28/08/2019, wherein, it is pointed out that, the Respondent No.1 falls within the emergency work of tyre retarding, and thus, is exempted from the consent regime of the notification dated 29/06/2016, issued by the Respondent No.1. Thus, the Respondent No.1 is not required to obtain the Consent from the Respondent No.1. A copy of the reply dated 28/08/2019 is annexed hereto and marked as **ANNEXURE-R-2**. A copy of the notification dated 29/06/2016 is annexed hereto and marked as **ANNEXURE- R-3**.
5. The Respondent No.1 states that there was no further communication from the Respondent No.1 on the reply submitted by the Respondent No.1

herein. The Respondent No.1 submits that the Respondent No.1 did not pay any adherence to the response of the Respondent No.1 and proceeded to issue Order dated 09/12/2019 directing closure of operations on the basis of the visit report. The Respondent No.1 herein did not grant any opportunity of hearing to the Respondent No.1 herein as mandated under Rule 34 of the Water (Prevention and Control of Pollution) Rules, 1975. The Respondent No.1 has proceeded to issue the order of closure without considering its own notification dated 29/06/2016.

6. The Respondent No.1 submits that, the Respondent No.1 on the basis of the advice received from his lawyer, proceeded to file a Suit on 20/12/2019 for declaration and permanent injunction before the Civil Judge, Junior Division at Pune bearing RCS No.2242 of 2019, challenging the order dated 09/12/2019. The Respondent No.1 in the said suit stated that, the Applicant has adjoining property to the property, she has personal issues with the Respondent No.1. The Applicant is putting pressure by using her position of defence services, making attempts to close the business of the Respondent No.1. The Respondent No.1 has never evaded the norms of pollution. However, on complaint of the Applicant, the Respondent No.4 sent notice for closure of business of the Respondent No.1. The Respondent No.1 craves leave to refer to and rely upon the plaint at the time of hearing of the Original Application.
7. The Respondent No.4 herein filed its reply and raised preliminary objection that the present suit is not maintainable before the Hon'ble Court of Civil Jurisdiction and filed an application under Order 7 Rule 11 of the Code of Civil Procedure, 1908. The Respondent No.4 stated that the Civil Court did not have jurisdiction to try and entertain the said suit and hence the same ought to be rejected. The learned Judge of the Civil Court on the basis of pleadings proceeded to allow the said Application of the Respondent No.4 herein and was pleased to reject the plaint of the Respondent No.1, on the ground that it does not have the jurisdiction.

8. The Respondent No.1 thereafter, proceeded to file an Appeal before this Hon'ble Tribunal challenging the order of closure dated 9/12/2019 issued by the Respondent No.1 herein. The Respondent No.1 submits that the Respondent No.1 after filing of the Appeal before this Hon'ble Tribunal learnt that the said Appeal was also not maintainable on account of the Judgment of the Hon'ble Supreme Court passed in the case of TNPCB vs M/s.Sterlite Industries reported in 2019-19-SCC-479. The said Appeal is under defects and the Respondent No.1 does not intend to pursue the said Appeal and has made appropriate arrangements to not press the same. A copy of the acknowledgement of filing of the Appeal before the National Green Tribunal is annexed hereto and marked as **ANNEXURE – R-4**.
9. Further the Respondent No.4 has issued a letter dated 16/03/2021 to the Collector, Pune requesting to issue conditional order for removal of nuisance u/s 133 of Criminal Procedure Code against the Respondent No.1. Thereafter the Respondent No.2 has directed the police authorities to act upon the same vide its order dated 30/06/2021. It is submitted that the PMRDA has issued a letter dated 25/04/2017 stating Gat No.157 comes under Industrial Area and as stated above the Respondent No.1 is operating for years together in the said place and having a valid Shop Act Licence renewed on 24.05.2019. It is also pertinent to mention herein that there are other factories as well located in the surrounding areas such as a Transport Company wherein trucks commute day in day out and food allied industries. The largest garbage processing plant in the Pune City is also located in the same area. Also, there is a Railway Cement go down in the same zone. A copy of PMRDA Letter dated 25/04/2017 is annexed hereto and marked as **ANNEXURE – R-5**.
10. The Respondent No.1 submits that the Respondent No.1 has received incorrect advice time and again and has not been successful in approaching the appropriate authority for redressal of its grievance. The Respondent No.1 has approached the wrong forum time and again and that shall not be construed that the Respondent No.1 has not exhausted the legal remedy in

accordance with the law. The Respondent No.1 has not been given due opportunity of being heard. The electricity connection The Respondent No.1 in view of these facts, now has approached this Hon'ble Court on the ground that, the Respondent No.1's unit does not fall within the Consent regime of the Respondent No.1. The Respondent No.1 thus, approached the Hon'ble High Court of Judicature at Bombay by way of filing the Writ Petition No.3516 of 2021, under articles 226 and 227 of the Constitution of India challenging the order dated 9/12/2019 passed by the Respondent No.4 and the subsequent directions issued by the Respondent No.2 dated 30.06.2021. The same is pending adjudication.

11. The Respondent No.1 submits that the action of the Respondent No.4 is totally illegal and without application of mind. It violates all principles of natural justice. The Respondent No.1 has lost on huge business on account of the illegal action on the part of the Respondent No.4. The Respondent No.4 has been made to run from pillar to post. The illegalities of the Respondent No.4 are as under: -
 - (a) The Respondent No.1 has not been granted any hearing in pursuance to the order of closure issued on 9/12/2019, as mandated under Rule 34 of the Water (Prevention and Control of Pollution) Rules, 1974.
 - (b) The Respondent No.4 has completely ignored the reply filed by the Respondent No.4 dated 28/08/2019.
 - (c) The Respondent No.1 falls under the emergency work of tyre retreading category, and thus, is exempted from the consent raising of the notification dated 29/06/2016, therefore, there is no need for the Respondent No.1 to obtain such consent. This aspect has not been examined by the Respondent No.4 at all. Infact the Respondent No.4 in the order of closure dated 09/12/2019 mentions that the Respondent No.4 applied for Consent to Establish. The Respondent No.4 never applied for Consent to Establish as it was exempted. The Respondent No.1 has less than 10 tyres a day for remoulding and retreading work.

(d) In order to bring a trade or occupation within the purview of Section 133 CrPC, it must be shown that the interference brought about by the trade or occupation of the Respondent No.1 to the public comfort is considerable and injuriously affecting a large section of the public i.e. a community and not to residents of a particular house and as the Respondent No.4 has failed to prove injury to the health and physical comfort of the community at large in the instant case, the letters issued by the Respondent No.4 dated 16.06.2021 and Collector dated 30.06.2021 are bad in law.

(e) On account of the illegal action on the part of the Respondent No.4, Mr.Divakaran Damodaran has suffered paralysis attack and his medical condition is very serious. On account of his livelihood coming to standstill it is very difficult for them to survive on day to day basis. Copies of the medical reports are annexed hereto and marked as **ANNEXURE – R-6**.

12. The Respondent No.1 submits that the entire dispute could have been concluded had the Respondent No.4 applied its mind and granted a hearing to the Respondent No.4. The Respondent No.1 is even today willing to make a representation before the Respondent No.4 and point out that the Consent is not required to carry out the operations. The statutory powers have not been legally exercised by the Respondent No.4 and purely under the pressure of the Applicant has proceeded illegally. It is thus prayed before this Hon'ble Tribunal, that the present Original Application may kindly be dismissed and the Respondent No.4 may kindly be directed to consider the representation of the Respondent No.1.

PUNE



DATED – 01/10/2021

ADVOCATE FOR THE RESPONDENT NO.1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE,

AT PUNE

ORIGINAL APPLICATION No.79 OF 2020 (WZ)

Lt. Col. Shomi Shaugatan

APPLICANT

V/s

M/s SWAMI TYRE WORKS & Ors.

RESPONDENTS

A F F I D A V I T

MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Vijaya Divakaran, aged about 57 years, occ: Business, Proprietor of M/s Swami Tyre Works, Gat No.157/190, Fursungi, Tal.Haveli, Dist. Pune, the Respondent No.1, do hereby state on solemn affirmation as under: -

I am the Proprietor of Respondent No.1 above named and responsible for day to day administration of my business. As such, I have gone through the Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Pune on 1st day of October 2021.

NOTED AND REGISTERED
AT SERIAL NUMBER 219
DATE 01/10/2021

BEFORE ME
M. Mhalgi
SANJAY MORESHWAR MHALGI
ADVOCATE & NOTARY
GOVT. OF INDIA
REGD. No. 8148

Vijaya Divakaran
 DEPONENT

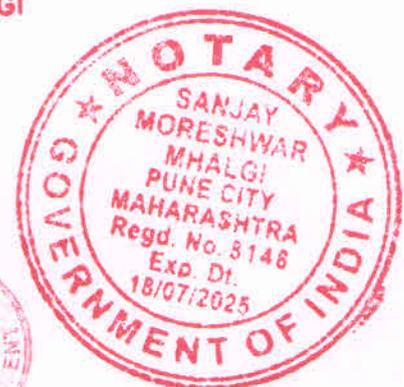


Exhibit "K"

43

महाराष्ट्र दुकाने व आस्थापना (नोकरीचे नसेवार्तीचे विनियमन) नियम, २०१८

नमूना "ग"

(नियम ९ प्रह)

सूचना दिल्याबाबत पावती



अर्जदाराने नमूना फ द्वारा व्यवसाय सुरु केल्याबाबतची सूचना खाली नमुद केलेल्या तपशीलासह या कार्यालयास दिलेली आहे. त्याचा तपशील पुढीलप्रमाणे:

१.	पावती क्रमांक	: १९३१०००३१३३१५१६७								
२.	अर्जाचा (सूचनापत्राचा) आयडी क्रमांक	: १०४०२३५११९०३								
३.	आस्थापनेचे नाव	: स्वामी टायर्स वर्क्स अँड रीमोल्डिंग SWAMI TYRES WORKS AND REMOULDING								
	कामगारांची एकूण संख्या	<table border="1"> <tr> <td>पुरुष</td> <td>स्त्री</td> <td>इतर</td> <td>एकूण</td> </tr> <tr> <td>०</td> <td>०</td> <td>०</td> <td>०</td> </tr> </table>	पुरुष	स्त्री	इतर	एकूण	०	०	०	०
पुरुष	स्त्री	इतर	एकूण							
०	०	०	०							
४.	अ) मालकाचे नाव	: विजया दिवाकराने दामोदराने VIJAYA DIVAKARAN DAMODARAN								
	ब) आस्थापनेचा पत्ता	: स.नं. १५७, मिलकराने रोड, सातखवाडी, सासवड रोड, फुडसगी, तहसील मुणे, ४१३३७८								
६.	सदरची पावती ही केवळ अर्जदाराने त्याचा व्यवसाय सुरु केल्याबाबत कार्यालयास पाठविलेल्या सूचना पत्राची पोच पावती असून व्यवसाय अथवा व्यवसायाची जागा असलेल्यात असल्याबाबतची सुरवात नाही. व्यवसायास ठीक व्यवसायाच्या जागेसाठी आवश्यक असणारी संबंधित सक्षम प्राधिकारिण्याच्या कडील पूर्व/पश्चात परवानगी, अनुज्ञप्ती, परवानाधारण करण्याची सर्वस्वी जबाबदारी मालकाची राहिल.									
	ही पोच पावती व्यवसायाच्या जागेच्या मालकी हक्क किंवा मालमतेचा मालकी हक्क किंवा ताबा या प्रयोजनार्थे कोणत्याही कायद्यान्वित प्राह्य घरता येणार नाही.									
७.	व्यवसायाचे स्वरूप:	: TYRES WORKS AND REMOULDING								
८.	पूर्वीचा नोंदणी प्रमाणपत्राचा क्रमांक व दिनांक, लागू असल्यास	:								

टीप: सदरची पोच पावती संगणकीय प्रणालीद्वारे तयार करण्यात आलेली असल्याने त्यावर स्वाक्षरीची आवश्यकता नाही.

दिनांक: २४-०५-२०१९

ठिकाण: Pune

कार्यालयाचा पत्ता: Office of the Deputy Commissioner of Labour, Pune, Address- Pune District Bungalow No. 4, Mumbai - Pune Road, Shivaji Nagar, Pune-४११००५

अर्जाचा/बायडी क्रमांक	प्रदान केलेला मूल्य (रुपये)
१०४०२३५११९०३	२३.६०

TRUE COPY

ADVOCATE

L4

ENGLISH TRANSLATION**Maharashtra Shops & Establishments (Regulations of Employment & Conditions of Services) Act, 2017**FORM - "G"
(See Rule- 9)

1	Receipt No	1931000313115967			
2	Application Notice Letter ID No.	104023511903			
3	Name of Establishment	Swami Tyres Works and Remolding'			
4	No. of Workers	Male	Female	Others	Total
		9	0	0	9
5	Name of Owner Address of Establishment	Smt. Vijaya Divakaran Damodaran Survey No. 157, CTC No. 2699, Mantarwadi, Saswad Road, Ta- Phursungi, Haveli, Pune - 412308			
6	The said Receipt is only the information given by the applicant about start of this business and is not the evidence for existence of the business or place of business. The said Receipt cannot be considered as the proof of ownership of the place of business under any law.				
7	Nature of Business	Tyres Works and Remolding'			
8	Previous Registration Certificate No. & date, if Applicable				

Note :- Not Required any signature because the said Acknowledgement Receipt is computer generated.

Date :- 24/05/2019

Place :- Pune

Office Address :- office of the Deputy Commissioner of Labour, Pune, Pune District, Bunglow No.5 Mumbai Pune Road- Shivajinagar, Pune 411005.

Application ID No.	Fees Amount
104023511903	Rs. 23.60/-

TRUE COPY

ADVOCATE

Exhibit B

18

M/s. Swami Tyre works,

Gat No. 157, Ganesh Nagar, Phursungi, Tal. Haveli, Dist.- Pune

To

Hon'ble Nitin Shinde

Sub-regional Officer M.P.C. Board

Sub-regional Office Pune

Subject: Regarding reply to your warning notice operating unit without obtaining consent from the M.P.C. Board dated 02/07/2019

Respected Sir,

With regard to above subject and on the basis of complaint from Lt. Col. Shomi Shugatan and further visit of your board officials, you have issued me warning notice, therefore I have issued this reply letter which is as under:

1. That you have issued notice on the basis of false, vague and misleading complaint made by Lt. Col. Shomi Shugatan concealing important fact: That my unit M/s. Swami Tyre works situated on Gat No. 157, Phursungi, Tal. Haveli, Dist.- Pune is within the industrial zone. That on the said Gat Number there is many industrial Shops, Godowns, Garbage Depot (Kachra Depot) and other industrial units. That the said area is specifically declared as an industrial zone and not for residence.

Received on Dt. 28/8/19
 Clerk
R. O. M. P. C. B. Pune

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2. That I have obtained Shop Act license from the competent authority to carry on the business of Swami tyres works and remolding since last 20 years and I am amicably carrying on the said business.
3. That Swami tyre works carrying on the business of remolding on Small Scale Tyre Retreaders remoulding less than 15 tyres a day which is exempted by the environment department Government of Maharashtra by notification explaining that it is not required to obtain consent from M.P.C. Board and any authority. That I have not caused any offence under the provisions of Water (prevention and control pollution) Act 1974, Air (prevention and control pollution) Act 1981,
4. That your officials with the complainant Lt. Col. Shomi Shugatan visited my unit on 26/06/2019 and your officer observed that I am operating unit without obtaining consent from the board, however I am carrying on my business of tyre remolding in a very small scale and therefore there is no requirement to obtain consent from Maharashtra Pollution Control Board.
5. That I have followed all the rules and regulations under the provision of Water (prevention and control pollution) Act 1974, Air (prevention and control pollution) Act 1981 and maintain boards prescribed standerds therefore I am not liable to any offence and legal action.

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6. That for your reference and compliance along with this reply letter I have attached 1. Shop Act License 2. Zone certificate of Gat No. 157, Phursungi, Tal. Haveli, Dist.- Pune 3. Notification passed by Environment department Government of Maharashtra.

Hence this reply letter

Vijaya Divakaran

For M/s. Swami Tyre works,

Place : Pune

Date: 22/08/2019

TRUE COPY

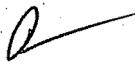

ADVOCATE

Exhibit C

21

MAHARASHTRA POLLUTION CONTROL BOARD

Kaipataru Point Bldg. 3rd Floor,
Sion-Matunga Scheme Rd.No.8,
Opp Cine Planet Cinema, Sion(E),
Mumbai-400 022.

No.50/P&L DIVN.LB.2573

Date: 29/06/2016

CIRCULAR

Sub: Notification dtd. 1/6/2016 regd. Guidelines for the Regulation of the Tyre-Retreading Activity for their Safe Reuse and Disposal of Used Tyres at the end of Life Cycle in the State of Maharashtra.

Please find enclosed herewith a copy of the Notification dtd 1/6/2016 prescribing Guidelines for the Regulation of the Tyre-Retreading Activity for their Safe Reuse and Disposal of Used Tyres at the end of Life Cycle in the State of Maharashtra published in the Official Gazette of Maharashtra Government for information and necessary action.


(S K Purkar)
Law Officer

Encl: As above.

Copy submitted to Honble Member Secretary, MPCB, Mumbai - for favour of information

Copy f.w.c to, Joint Director(APC), Principal Scientific Officer/ Joint Director(WPC)/Asstt Secretary (Tech)/ Regional Officer(HQ), MPCB, Mumbai - for information and necessary action

Copy to,

- 1) R.O.-Mumbai/Navi Mumbai/ Thane/Kalyan/Raigad/Pune/ Aurangabad/ Nagpur/ Nashik/Kolhapur/ Amravati/ Chandrapur MPCB - for information and necessary action
- 2) Incharge, Central Lab. Mahape, Navi Mumbai - for information & necessary action.
- 3) Incharge, Regional Lab: Pune/Nagpur/Aurangabad/Thane/Chiplun/Nashik - for information and necessary action
- 4) SRO-Mumbai-I/Mumbai-II/Mumbai-III/Thane-I/Thane-II/Tarapur-1/Tarapur-II/ Navi Mumbai-I/Navi Mumbai-II/Taloja/Kalyan-I/Kalyan-II/Kalyan-III/Raigad-I/ Raigad-II/ Raigad-III/Mahad/Kolhapur/Sangli/Ratnagiri/Chiplune/Pune-I/Pune-II/Pimpri-Chinchwad/ Satara/ Solapur/Aurangabad-I/Aurangabad-II/ Aurangabad-III/Nanded/Nashik/ Ahmednagar/ Jalgaon-I/Jalgaon-II/Nagpur-I/Nagpur-II/Nagpur-III/ Chandrapur/Amravati-I/ Amravati-II /Akola/ Parbhani/ Latur/Bhandara MPCB - for information and necessary action
- 5) I/c L.O.(P&L Div.) MPCB, Mumbai - for information and necessary action
- 6) All Asslt Law Officers Policy & Law Divn, MPCB, Mumbai- for information & necessary action
- 7) Asslt/System Officer/EIC Section, MPCB, Mumbai- for information and necessary action - He is instructed to place the above Notification on the website of the Board.

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महाराष्ट्र प्रदूषण नियंत्रण बोर्ड, मुंबई
मुंबई येथील कलपतारु पॉइंट, २व्या ते ४वा फ्लोर, स्योन सर्कल, स्योन (पूर्व), मुंबई ४०० ०२२

MAHARASHTRA POLLUTION CONTROL BOARD, MUMBAI
Kalpataru Point, 2nd to 4th Floor, Near Sion Circle, Sion (East), Mumbai 400 022

NOTIFICATION

No. B/P & L Divn./B-21-44

Notification under Section 17(1) (b) and (h) of the Air (Prevention & Control of Pollution) Act, 1981 in respect of prescribing Guidelines for the Regulation of the Tyre-Retreading Activity for their Safe Reuse and Disposal of Used Tyres at the end of Life Cycle in the State of Maharashtra.

WHEREAS, the Maharashtra Pollution Control Board had constituted a Committee to propose suitable Draft Guidelines / Regulations for the activities of Tyre Retreading for their Safe Reuse and Disposal of Used Tyres at the end of Life Cycle and Tyre Recycling (Pyrolysis) as well as to impose necessary prohibitions and restrictions on the activities of burning of tyres;

AND WHEREAS, the Committee constituted by the MPCB for the above purposes has submitted a detailed Report on Draft Guidelines for Tyre Retreading, Tyre Pyrolysis Process (Recycling) as well as Prohibitions & Restrictions on Burning of Tyres (June, 2014) in pursuance of the order dtd. 5/5/2014 passed by the Hon'ble National Green Tribunal, Western Zone Bench, Pune in the Application No. 43/2013 filed by Asim Sarode & Anr. V/s. MPCB & Ors;

AND WHEREAS, in the compliance of the Hon'ble NGT Judgment dtd. 6/9/2014, the Maharashtra Pollution Control Board has further assigned the work of conducting scientific study on the Life Cycle Assessment of used tyres and frame suitable guidelines/regulations to IIT Powai, Bombay. The IIT Powai, Bombay has submitted the Report on Inputs for Regulations and/or Guidelines for Safe Reuses and Disposal of Used Tyre at the End of Life Cycle. After perusal of the said report, the Maharashtra Pollution Control Board has incorporated the inputs of IIT Powai, Bombay in the Guidelines;

AND WHEREAS, the Maharashtra Pollution Control Board has forwarded the Draft Guidelines to the Environment Dept., Govt. of Maharashtra vide letter dtd. 13/4/2015, 4/11/2015 & 23/3/2016 respectively, to issue appropriate Notification in respect of the Regulation of Tyre Retreading for their Safe Reuse and Disposal of Used Tyres at the end of Life Cycle. Tyre Pyrolysis Process (Recycling) as well as Prohibitions & Restrictions on Burning of Tyres.

AND WHEREAS, the Environment Department, Government of Maharashtra has communicated its approval for Publication of Guidelines for Regulation of Tyre Retreading Activities in the State of Maharashtra vide their letter dtd. 4/4/2016.

NOW THEREFORE, the Maharashtra Pollution Control Board is issuing the following Guidelines for Siting for Regulation of Tyre Retreading Activities, for their Safe Reuse and Disposal of Used Tyres at the end of Life Cycle in the State of Maharashtra.

I. Definition :

(A) *Tyre Retreading.*— The process involved of tyre retreading is collecting tyres from the customers like transporters, fleet owners and travelers for the purpose of retreading of the damaged part of the tyre, which is simple repairing process, having very less pollution potential.

(B) *Tyre Pyrolysis Process (Recycling) Activities.*—The Tyre Pyrolysis Process devised for recovery of fuel oil, carbon black and scrap iron wires etc.

(C) *Burning of Tyres.*—The open tyre burning is more toxic and mutagenic and it includes "criteria" pollutants such as particulates, carbon monoxides (CO), sulfur oxides (SO₂), oxides of nitrogen (NO_x) and volatile organic compounds (VOCs) as well as "non-criteria" hazardous air pollutants (HAPs).

II. Applicability of Guidelines.— The said Regulation/Policy will be applicable to tyre manufacturers, tyre importers as well as traders equally and for all vehicles (except for medical equipment, hospital equipments, trolleys, mobility chairs and such medical gear used and recommended by doctors). No tyre manufacturers/importers/traders will be excluded for any reason whatsoever. Also, this proposed Regulation/Policy will be applicable to all vehicle owners, including private, governmental, public/private institutional, traders, local self governments, diplomatic institutions/visitors and military/defense vehicles.

23

महाराष्ट्र शासन राजपत्र, भाग दोन-संकीर्ण सूचना व जाहिराती,
मुंबई ते बुधवार, जून १६-११, २०१६, खंड २६-आयत १, जके ११३८

III. Tyre Retreading.— MPCB on the basis of the Report submitted by the Committee has come to the conclusion that the criteria for "Distinguishing emergency service tyre retreaders from commercial tyre retreaders" is necessary. The roadside or service area for vehicles or fuel in stations based on small scale tyre retreaders typically providing retreading services on emergency basis or help in performing the task of slack journey in the form of repairs to tyres on small scale basis are not to be covered under the grant of consent regime by the MPCB. The following Guidelines are recommended by the MPCB on the basis of the recommendations of the Committee accepted by the MPCB for proper regulation of retreading activity.

The activity of retreading should adopt complete Life Cycle Approach by keeping proper record of material balance of all the raw material.

(1) Since, tyre is highly combustible material, high safety measures are required to be adopted. However, the small scale activity of tyre molding/repairing in garages in the small scale less than 15 tyres per day in the form of repair with molding small portion may not require to obtain consent from MPCB on account of its scale and the predominant nature of repairing activity.

(2) The small shops by the Roadside doing tyre moulding only in the form of repairs and maintenance of tyres also may not require to obtain consent from MPCB.

(3) However, if the garage is covered under grant of consent on account of its scale, the conditions for environment protection and compliance of environmental norms will be imposed in the Consent granted by MPCB. However, smaller re-trader without processing and doing manual operations are not covered under the consent regime as stated above, being recovery of metal/tyre waste/ engaged in manual repairs, may not be brought under consent regime.

(4) The criteria for the "Distinguishing Emergency Service Tyre Retreaders" from the "Commercial Tyre Retreaders", though nebulous need to be attributed for implementation of the said tyre retreading rules as under:—

(a) The roadside or service area for vehicles or fuel in stations based on small scale tyre retreaders typically providing service for the vehicles, which would like to obtain retreading services on emergency service or help on the way to performing their task slack journey, such small scale re-treaders are found situated most likely next to tyre puncture repairer or vehicle maintenance garage on highways and vehicle rest stops. The small scale trading installations are typically retread 15 or less tyres (on an average on a daily basis). The burden of proof of proving that the installation happens to be the so called "Distinguishing Emergency Service Tyre Retreaders", lies on the entrepreneur and the supporting documents for the claim could be including vat returns, service tax returns etc. However, they should ensure that waste tyre or its part in repairing should be sent for further recycling and nothing should be thrown unattended in the public premises and it should be properly disposed off, by way of adopting Life Cycle Approach.

(b) The "commercial tyre retreaders" are distinguishing from the small scale retreaders above by the virtue of the capacity of retreading typically dozens of tyres per day. Such facilities received the end-of-life tyres through an organized network of service seekers network with them and sending them tyres for retreading.

(c) Monitoring of "Distinguishing Emergency Service Tyre Retreaders"

The monitoring of these category units shall be done by local authority, which is permitting them to construct and operate that establishment. The said local authority shall monitor following conditions.

(i) The retreading of one tyre generates 1 to 1.5 Kg. of scrap rubber. It shall be properly collected and disposed to recyclers. It should not dump in nearby areas unscientifically.

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पहाराष्ट्र शासन राजपत्र, भाग दोन-मंत्रालय सूचना व जाहिराती.
मुंबई ते बुधवार, नून १६-२२, २०१६ म्यंक २३-आमद २, प्रके १२३८

(ii) Fire wood, coal, fuel used for conducting retreading operations shall be properly stored and so as to minimize fire hazards.

(iii) Upon using the above fuel, fume and smoke will be generated. For the public health point of view, generated gaseous pollution should be vented off using chimney/stack having height from sealing should not be shorter than 1 meter. In case of taller adjacent buildings surrounding the installation, the stack height shall be maintained at 1 meter taller than the tallest adjoining building. (JD APC to comments about the height of chimney required)

f IV. Tyre Pyrolysis Process (Tyre Recycling).- There are two types of tyre pyrolysis plants in Maharashtra (a) Batch Process; & (b) Continuous Process. The Life Cycle Approach has been observed to be adopted in both the batch & continuous process of tyre pyrolysis. The feed stock (solid products & residue of waste tyres) continuously feed up. Polymer decomposed and vaporized through break-chemical bonds. The system operates within a temperature range of 250°C to 500°C. At the temperature above 250°C, shredded tyres release increasing amount of liquid oil products and gases. Pyrolysis process produces an excess of energy and it is safe to operate compared to high pressure blasting and other issues. In the process, oil, carbon black and gases in the form of energy generated. The Guidelines to regulate tyre pyrolysis activity are as under:-

(1) *Pollution Control Measures :*

(i) The tyre during process of pyrolysis at a temperature above approximately 250 °C release liquid oil, it shall be stored in a suitable tanks in a safe condition.

(ii) Carbon Black shall be conveyed through hydraulic/screw conveyor in closed conditions. It can also be conveyed, collected and handled by using any advanced suitable technology. The carbon black shall be bagged in HDPE/ leak proof bags with proper sealing.

(iii) The excess uncondensed gases from the reactor shall be stored under compressed conditions in a tank of suitable design. The collected gases can be used as a fuel instead of wood during the start up of the reactor. The excess uncondensed gases can be flared in a scientifically designed flaring system.

(iv) No wood/coal allowed as fuel in such plants, however in case of startup, wood/coal may be permitted. The fuel gases generated from burning of fuel may be released through the stack of minimum height 11 meters from the ground level or as per local Regulation.

(v) The oil mixed water shall be reused in the process. The obnoxious gases generation shall be avoided from the waste water. The product shall be stored in a covered shed only. They shall not store in outside the shed. The raw material waste tyres shall be stored in earmarked open area.

(vi) The industry shall ensure that there are no leakages from the reactor, pipelines etc. Adequate arrangements will also be made for control of fugitive emissions generated from handling of raw materials/products. In batch process, sufficient break about 12 hrs. is required to be kept from the safety point of view in order to avoid any sort of explosion due to continuous heating process. Therefore, the equipment after one batch process, can be kept unused to cool down it to the normal temperature of the environment.

(vii) The unit will maintain log book of the plant operation, monitoring of the ambient air quality, generation and utilization of wastewater. The unit should able to demonstrate credible mass balance including solid, liquid, slurry generation during processing and production of these stipulated products and byproducts.

(2) *Safety arrangements :*

(i) Suitable sensor for gas, temperature and pressure shall be installed inside the reactor to regulate safe operation of the reactor. All the relevant sensors for process and fugitive emissions including Carbon Monoxide, Hydro Carbon, Methane shall be installed.

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महाराष्ट्र शासन राजपत्र, भाग दोन-संकीर्ण सूचना व जाहिराती,
मुंबयान ते बुधवार, जून १६-१९८१, २०१६/त्याच २६-आयद १, जके १९३८

३३

(ii) The adequate arrangement for firefighting approved by the competent authority shall be installed.

(iii) Copy of certificate obtained from the relevant department for firefighting and other safety issues will be submitted to the State Board.

(iv) Industry shall bring minimum 33% of the available open land under green coverage/plantation to curb smell if any being emitted from the process or stored tyres.

(v) The applicant of pyrolysis units shall maintain good housekeeping and take adequate measures for the control of smell and other pollutants so as not to cause nuisance to surrounding areas/habitation.

3) *Regulatory compliances.*— The unit shall comply with the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Rules made there under. The units shall also obtain necessary consent from MPCB and comply with the conditions mentioned. They shall also comply with these guidelines.

V. *Prohibitions and Restrictions on Burning of Tyres.*— The Committee constituted by MPCB has examined the main cause in respect of burning of tyres in an open area by miscreant elements or on a small scale typically for protection from severe cold during winter season.

The Committee was of the opinion that the reason behind throwing used tyres in waste dump sites should be curbed in the first place. This is a part of the larger phenomenon routinely occurring in our country including burning of Municipal Solid Waste (MSW) or burning of Combustible Waste Materials and Industrial Waste Residues. As regards to burning of the tyres by protestors, it is also part of a larger problem erupting once in a while at unspecified and non-predictable location. A look at the prints media and other historical data indicates that the protestors resort to burning of scrap plastic, vehicles parked on roads, railway wagons and bogies and even house property including foam couches and wooden furniture.

However, the Committee was of the view that the availabilities of tyres for burning as part of protest can be more effectively curbed through offering incentives and market based benefits and introduction of deposit schemes implemented at the time of buying of tyres, which can be further recycled, reprocessed and reused. The following Guidelines/Regulations are therefore recommended by the Committee and accepted by the MPCB:

1. *To take action against hazardous emissions caused due to tyre burning in the public places* :— As per the recommendations of the committee duly accepted by the MPCB, the State Government in exercise of the powers conferred upon it under Sub section 5 of section 19 of the Air (Prevention and Control of Pollution) Act, 1981 and in consultation with MPCB hereby prohibiting burning of tyres in air pollution control areas in the State of Maharashtra.

The Law and Order Enforcing Agencies particularly, the Police Department and the Office of District Collector are the Competent Authorities to take appropriate action against the violators under the Bombay Police Act and the Criminal Procedure Code.

2. *Encouraging retreading, reusing and recycling of waste/used tyres* — As per the recommendations of the Committee and duly accepted by the State Government, proper solution for minimizing the act of burning of tyres can be achieved only after creating an implementing a system for recycling, retreading and reuse of used tyres, more particularly, by adopting Life Cycle Approach by encouraging and facilitating reuse and recycle of tyres.

3. The tyre manufacturers and the importers of tyres should be held responsible for disposal of used tyres under "EPR" i.e. "Extended Producer Responsibility". The Department of Transportation shall collect environmental charges targeted at eco-friendly disposal of tyres at the end of life through contributing to the specially created escrow account. All the manufacturers and importers/traders would be held responsible for contributing (either number or mass basis i.e. per 1000 tyres or per tone of tyres) prescribed environmental charges.

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कलराष्ट्र जावन सल्लव. भाग वीस-संकीर्ण सूचना व जादिराती.
मुंबयार नें बंधुवार. वृत्त २६-२२. २०१६. खेळ २६-आगत १. जर्न ११३८

4. The Department of Transportation (or any other appropriate Authority) shall develop policies and business models in consultation with the Department of Environment and Department of Industries and utilize the escrow fund to encourage and facilitate services and industry to ensure eco-friendly disposal of tyres.

5. The service providers having capability of shredding used tyres and bagging them should also be developed and a network of shredders and transporters should be established to ensure supply of shredded rubber tyres to pyrolysis installations.

6. The awareness should be spread within the community and the environmental responsibilities of individuals should be published with the help of schools, citizens groups by creating "Muhalla Safety and Environmental Committee."

7. The Authorities responsible for implementation of these Guidelines and their use in the State shall be Home Department, Urban Development Department, Rural Development Department, Government of Maharashtra; All District Collectors, Maharashtra Pollution Control Board, All the Chief Executive officers of Zilha Parishad, All the District Superintendant of Police, All Municipal Corporations / Councils for their respective jurisdiction and powers.

This is issued with the approval of the Environment Department, Government of Maharashtra.

Mumbai
Dated 31st May 2016.

Dr. P. ANBALAGAN,
Member-Secretary.

TRUE COPY


ADVOCATE

7/30/2021

NGT



National Green Tribunal

Exhibit "F"

35

Case Title	Ms Swsmy Tyres through Vijaya Diwakaran Vs. MAHARASTHRA POLLUTION CONTROL BOARD
Payee Name	Ms Swsmy Tyres through Vijaya Diwakaran
Case Type	Appeal-
Filing No.	2704/38011872021
Transaction id	2700440124772021
Bank Transaction id	3007210001637
Payment Date	2021-07-30 00:00:00.0
Amount	1245 Rs.
Status	SUCCESS

TRUE COPY

ADVOCATE

Exhibit J

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे 41

Email: hqpmrda@gmail.com

महाराजा सयाजीराव गायकवाड उद्योग भवन, तिसरा व चौथा मजला, औंध पोतिस चौकी शेजारी, औंध, पुणे - ४११ ००७,
 जा.क्र. पीएमआरडीए / मौजे - फुरसुंगी / ता. हवेली / जि. पुणे / स.न. गा.न. जुना १५७ / पा.क्र. १३६७७ दि. 24/10/2019

प्रति,

श्रीमती. विजया दिवाकरन

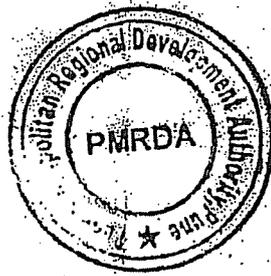
रा. फुरसुंगी

ता. हवेली, जि. पुणे

विषय :- मौजे - फुरसुंगी, ता. हवेली, जि. पुणे येथील सर्व्हे नंबर / गट नंबर जुना - १५७
 या जमिनीच्या झोन दाखल्याबाबत.

संदर्भ :- आपला दिनांक :- २४ / ०४ / २०१७ रोजीचा अर्ज.

मंजूर प्रादेशिक योजना पुणेच्या प्रस्तावानुसार मौजे - फुरसुंगी, ता. हवेली, जि. पुणे येथील सर्व्हे नंबर / गट नंबर जुना - १५७ हि जागा औद्योगिक या विभागात समाविष्ट असून ४५.०० मी.चा प्रस्तावित रस्त्याने बाधित आहे.



मुख्य कार्यकारी अधिकारी
 पुणे महानगर प्रदेश विकास प्राधिकरण,
 पुणेकरीता.

TRUE COPY

ADVOCATE

42

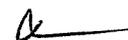
ENGLISH TRANSLATION**Pune Metropolitan Region Development Authority (PMRDA)**Email.: hqpmrda@gmail.comMaharaja Sayajirao Gaikwad Ugyog Bhavan, 3rd & 4th Floor , Besides of Aundh.Police
Chowk, Aundh Pune – 411007

Inward No. PMRDA/ Mauje- Phursungi/ Ta- Haveli –Pune Sr No. Gat No. 157 Page No.13677

Date :- 25/04/2017

To,
Smt. Vijaya Divakaran,
R/at - Phursungi/ Ta- Haveli
Dist –Pune**Subject :-** Regarding Zone Certificate in respect of bearing No Mauje- Phursungi/ Ta- Haveli –
Pune Sr No. Gat No. 157.**Ref :-** your Application dated 24/04/2017As Per Approved Development Plan, Pune, land bearing Survey No./ Gat No. (Old)- 157,
Village Phursungi Tal- Haveli, Dist – Pune has been classified as Industrial Zone and is
affected by proposed 45. Meters Roads

Chief Executive Officer

Pune Metropolitan Region Development
Authority
For Pune**TRUE COPY****ADVOCATE**



Print Date : 15/06/2020

DISCHARGE SUMMARY

Reg.No. : 2009327 Name : Mr V D DIVAKARAN Age: 63.1.29 Sex: MALE

Adm. Date : 10/06/2020 16:21:16 Dis. Date : 15/06/2020 14:45:06 Bed No. : SR604

Consultant : Dr. SONTAKKE SANTOSH Category : MEDICLAIM UHID : 10622792

Patient Contact : 9850699167

Discharge Category : NORMAL

Final Diagnosis at the time of DischargeSTROKE.
HYPERTENSIVE INTRACRANIAL BLEED.**ICD-10 code(s) for Final Diagnosis**I64 : STROKE, NOT SPECIFIED AS HEMORRHAGE OR INFARCTION
I62.9 : INTRACRANIAL HEMORRHAGE (NONTRAUMATIC), UNSPECIFIED**Present Complaints with Duration and Reason for Admlssion**A 63 years old male patient admitted at Ruby Hall Clinic with -
Complaints of - Drowsiness.
Generalised weakness.
Irrelevant talk.
All the above complaints since 3 days.
Now came for further management.**Key findings, on physical examination at the time of admission****Drug Allergy :**
SULPHA DRUGS**Clinical Examination at the Time of Admission**

Afebrile.

General Examination :

BP : 140/80 mmHg Pulse : 80 / min

Systemic ExaminationRS : AEBE Clear.
CVS : S1S2+
CNS : Confused, Difficulty in Speaking.

Significant Past Medical and Surgical History, if any
K/C/O- Ischemic Heart Disease / Cardiomyopathy.
Left Basal Ganglia Bleed / Chronic Renal Failure / DM / HTN.

Family History if significant/ relevant to diagnosis or treatment
Nil significant.

Summary of key investigations during Hospitalization

Laboratory

Haemogram :

10/06/2020 NEUTROPHILS : 48.6 % W.B.C.COUNT : 7,370 /ul
10/06/2020 ABSOLUTE LYMPHOCYTE COUNT : 2.49 x10³cells/ul ABSOLUTE MONOCYTE COUNT : 0.61
10/06/2020 ABSOLUTE BASOPHIL COUNT : 0.06 x10³cells/ul R.B.C COUNT : 5.46 million/ul
10/06/2020 HAEMOGLOBIN : 15.8 g/dl HAEMATOCRIT : 45.5 %
10/06/2020 MPV : 9.5 fl PLATELET COUNT : 232 x10³/ul

Imaging

* CHEST X RAY - 11/6/20 -

SR - 604:Mid inspiratory film.Prominent bronchovascular marking.
Both the lungs and the pleural sinuses look clear.Heart and aorta
look normal.Both hilar shadows and the diaphragmatic contours
look intact.Thoracic soft tissues and the rib cage look normal.

Course in the Hospital including complications if any

Course in the Hospital

A 63 years old male patient admitted at Ruby Hall Clinic with
above mentioned complaints.
All needful investigations done.
Patient managed medically in ward with Inj Mannitol,
Anti-Hypertensives And Antacids.
BSL monitored and maintained.
BP monitoring done.
Physiotherapy being given twice daily in department.
Patient stable at the time of discharge.

Treatment during Hospitalisation

Injections : INJ MANNITOL 100MG 1--0--0 IV
 : INJ GLUTABEST 50MG 1--0--0 IV

P.T.O

Tablets : TAB PINOM H 40MG 1--0--1 P/O
· : TAB NUHENZ 1--0--0 P/O
· : TAB ROSLAREN 20MG 1--0--1 P/O
· : TAB PANTOCID 40MG 1--0--0 P/O
· : TAB ARICEP M 5MG 1--0--0 P/O
· : TAB GLIZIHENZ M 80MG 1--0--0 P/O

ADVICE ON DISCHARGE**Special Instruction**

Follow up As Advised By Dr.Sontakke.Santosh At 10 Am in Poly OPD.

Contact Urgently If :

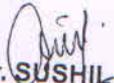
Fever, Vomiting, Convulsions, Headache, Chest Pain, Breathlessness, Loss Of Consciousness, Giddiness

In Emergency Contact - Ph. 66455284 / 5150 / 5676. For Ambulance Services, kindly contact 020-66455656. , Y

For Home Physiotherapist Contact - Ph. 020-6645-5236 / 5948 / 5947. Time 9 am to 5 pm.

Dr. VAISHNAVI AGARWAL

(Prepared By Doctor, Name & Signature)


Dr. SUSHIL

(Checked By Doctor, Name & Signature)

Dr. SONTAKKE SANTOSH

(Consultant Doctor, Name & Signature)

(Patient / Attendant, Name & Signature)

PLEASE CARRY THIS CARD FOR EVERY HOSPITAL VISIT

63 Years

Male

RUBY HALL CLINIC, PUNE

CARDIAC OPD

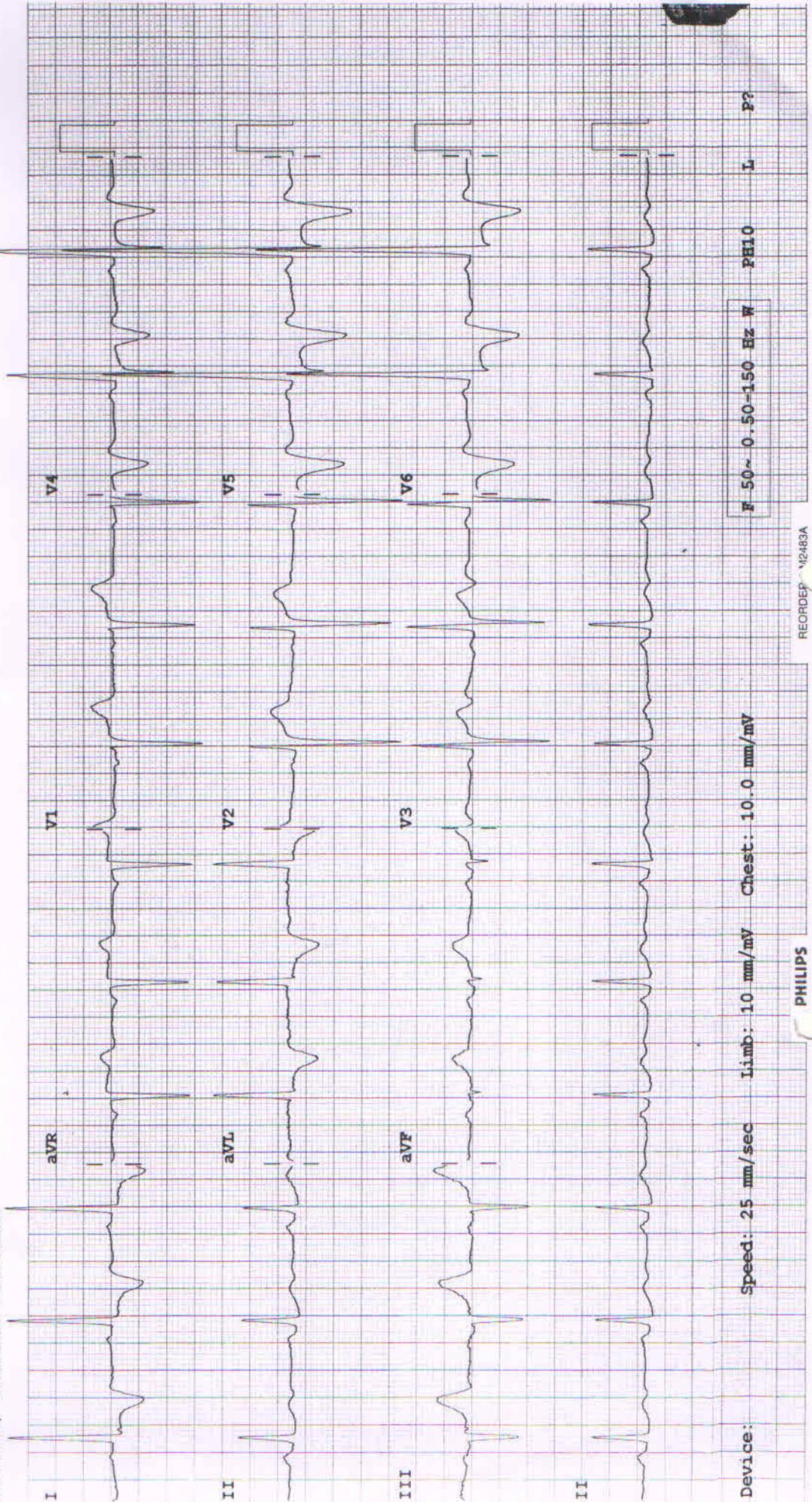
Rate 68

PR 169
QRS 96
QT 420
QTc 447

--AXIS--

P 58
QRS 2
T 138

12 Lead; Standard Placement



Device:

Speed: 25 mm/sec Limb: 10 mm/mV Chest: 10.0 mm/mV

F 50~ 0.50-150 Hz W

PH10 L

P??

40, Sassoon Road, Pune - 411 001 (INDIA). Tel. : 020 - 6645 5100 (60 Lines), 2616 3391 (8 Lines)
Fax : 020 - 2616 4529 • E-mail : info@rubyhall.com • Website : www.rubyhall.com

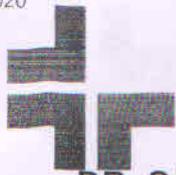
DR. SANTOSH SONTAKKE
CONSULTANT NEUROLOGIST

DNB (MEDICINE), DNB (NEUROLOGY)
REG NO. - 019112000

OPD - MONDAY TO SATURDAY
9 AM TO 5 PM
MOBILE : 9922297307

This is to state that Mr V.D. Divakaran
is taking treatment for accelerated hypertension
with Lumbar radiculopathy. He requires
regular follow up with me.

Sontakke
17/11/20



Grant Medical Foundation
Ruby Hall Clinic

DR. SANTOSH SONTAKKE

Degree : DNB (Medicine) , DNB (Neurology)
Date/Time : 30/11/2020,11:24:20 am

Full Address : Station, BS Dhole Patil Path, Pune-411001

Contacts : [9922297307] ,
sontakkesantosh@gmail.com

Timing : Monday to Saturday: 9 am to 5 pm



Prescription Number : 13

MR. D DIVAKARAN V

Patient's MRN : 10622792

Patient's Address : SR NO-13, SULOCHANA NIWAS, AKASHWANI, HADAPSAR,, PUNE-411028,

Patient's Phone Number : 020-269946

Sex : Male **Age** : 63 Years **Weight** :

CONSULTATION DETAILS

Nutritional Assessment

Healthy

Met XL (25)

1 → X

Nuhem 2 1 → X

Relmisart H (40) 1 → X

Renopress XL (5) X - 1 - 1

preva (75) X - 1

Rosartan (20) X - 1

Glizihem 2-m (80) 1 → X

Escigress (5) 1 - 1 → X

Zenoxa OD (300) 1/2 - 1

15 days

Dr. Santosh Sontakke

DNB (Medicine) , DNB (Neurology)

Consultant Neurologist

2000010191



Dhathri Ayurveda Hospital & Panchakarma Centre
 (A Unit of Dhathri Ayurkendra (India) Pvt Ltd
 ,Puthiyavila P.O,Velanchira,Kayamkulam
 Alleppy(Dist)-690531 Pho:0479-2431535
 0479-2431403, Mob-8129225555
 Pvt Hospital reg No:A6.02/018
 CIN: U24232KL2005PTC018098

V.D Divakaran Dakp-32202 Ip No-3493
 Ledger Account

Raji Niwas,Near Newthan Ware House,Saswad Road
 Phursungi Pune-412308

1-Oct-2020 to 31-Oct-2020

Page 1
 Credit

Date	Particulars	Vch Type	Vch No.	Debit	Credit
2-10-2020	To Registration Fee [DII009] <i>being cost of registration & consulting</i>	Journal Dak Kym	311	200.00	
3-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\514\19-20	1,083.00	
4-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\520\19-20	1,899.00	
5-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\532\19-20	1,899.00	
6-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\543\19-20	2,294.00	
6-10-2020	To Outward Supply-Sales <i>for panchakarma</i>	Service Dak Kym	WHKM\552\19-20	1,497.00	
	To Outward Supply-Sales <i>for panchakarma</i>	Sales Outward Supply	DAKKYM1920\2146\19-20	50.00	
7-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\557\19-20	2,024.00	
8-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\567\19-20	2,294.00	
9-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\589\19-20	2,002.00	
10-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\593\19-20	1,859.00	
11-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\607\19-20	1,186.00	
12-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\612\19-20	1,186.00	
12-10-2020	To Outward Supply-Sales <i>for panchakarma</i>	Sales Outward Supply	DAKKYM1920\2213\19-20	3,411.00	
13-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\619\19-20	1,186.00	
14-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\629\19-20	1,186.00	
15-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\635\19-20	1,632.00	
15-10-2020	To Outward Supply-Sales <i>for panchakarma</i>	Sales Outward Supply	DAKKYM1920\2265\19-20	1,614.00	
16-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\640\19-20	1,632.00	
16-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\647\19-20	1,632.00	
16-10-2020	To Room Rent Received [DII010] <i>02.10 to 20.10</i>	Service Dak Kym	WHKM\648\19-20	25,500.00	
	To Outward Supply-Sales <i>being medicine issued to patient</i>	Service Dak Kym	WHKM\649\19-20	1,332.00	
	To Miscellaneous Income [MII004] <i>rb</i>	Journal Dak Kym	327	50.00	
17-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\656\19-20	2,305.00	
18-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\663\19-20	2,305.00	
19-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\668\19-20	1,744.00	
	By Cash <i>being cash received from treatment</i>	Receipt Dak Kym	587		69,440.
20-10-2020	To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM\669\19-20	1,744.00	
20-10-2020	To Outward Supply-Sales <i>discharge medicine</i>	Sales Outward Supply	DAKKYM1920\2306\19-20	1,613.00	
	By Cash <i>being cash received from medicine</i>	Receipt Dak Kym	590		1,113
	Carried Over			68,359.00	70,553

continue

a Hospital & Panchakarma Centre
 Jakp-32202 Ip No-3493 Ledger Account : 1-Oct-2020 to 31-Oct-2020

Particulars	Vch Type	Vch No.	Debit	Credit
Brought Forward			68,359.00	70,553.00
2020 To Ayurveda Treatment Charges [DII001]	Service Dak Kym	WHKM670\19-20	1,181.00	
To Outward Supply-Sales for panchakarma	Service Outward Supply	KYM1920\18\19-20	1,013.00	
			70,553.00	70,553.00



Print Date : 15/06/2020

DISCHARGE SUMMARY

Reg.No. : 2009327 Name : Mr V D DIVAKARAN Age: 63.1.29 Sex: MALE

Adm. Date : 10/06/2020 16:21:16 Dis. Date : 15/06/2020 14:45:06 Bed No. : SR604

Consultant : Dr. SONTAKKE SANTOSH Category : MEDICLAIM UHID : 10622792

Patient Contact : 9850699167

Discharge Category : NORMAL

Final Diagnosis at the time of DischargeSTROKE.
HYPERTENSIVE INTRACRANIAL BLEED.**ICD-10 code(s) for Final Diagnosis**I64 : STROKE, NOT SPECIFIED AS HEMORRHAGE OR INFARCTION
I62.9 : INTRACRANIAL HEMORRHAGE (NONTRAUMATIC), UNSPECIFIED**Present Complaints with Duration and Reason for Admlsion**A 63 years old male patient admitted at Ruby Hall Clinic with -
Complaints of - Drowsiness.
Generalised weakness.
Irrelevant talk.
All the above complaints since 3 days.
Now came for further management.**Key findings, on physical examination at the time of admission****Drug Allergy :**
SULPHA DRUGS**Clinical Examination at the Time of Admission**

Afebrile.

General Examination :

BP : 140/80 mmHg Pulse : 80 / min

Systemic ExaminationRS : AEBE Clear.
CVS : S1S2+
CNS : Confused, Difficulty in Speaking.

Tablets : TAB PINOM H 40MG 1--0--1 P/O
· : TAB NUHENZ 1--0--0 P/O
· : TAB ROSLAREN 20MG 1--0--1 P/O
· : TAB PANTOCID 40MG 1--0--0 P/O
· : TAB ARICEP M 5MG 1--0--0 P/O
· : TAB GLIZIHENZ M 80MG 1--0--0 P/O

ADVICE ON DISCHARGE

REG.NO. 2009327

Mr V D DIVAKARAN

TREATMENT ON DISCHARGE

NAME OF MEDICINE	DOSE	ROUTE	M	A	E	N	NO. OF DAYS	INSTRUCTIONS IF ANY
TAB PINOM H	40MG	P/O	1	1	0	0		CONT. TILL F/U.
TAB NUHENZ		P/O	1	0	0	0		CONT. TILL F/U.
TAB ROSLAREN	20MG	P/O	0	0	0	1		CONT. TILL F/U.
TAB ECOSPRIN	75MG	P/O	0	0	0	1		CONT. TILL F/U.
TAB GLIZIHENZ M	80MG	P/O	1	0	0	0		CONT. TILL F/U.

P.T.O.

ADVICE ON DISCHARGE**Special Instruction**

Follow up As Advised By Dr.Sontakke.Santosh At 10 Am in Poly OPD.

Contact Urgently If :

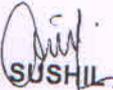
Fever, Vomiting, Convulsions, Headache, Chest Pain, Breathlessness, Loss Of Consciousness, Giddiness

In Emergency Contact - Ph. 66455284 / 5150 / 5676. For Ambulance Services, kindly contact 020-66455656. , Y

For Home Physiotherapist Contact - Ph. 020-6645-5236 / 5948 / 5947. Time 9 am to 5 pm.

Dr. VAISHNAVI AGARWAL

(Prepared By Doctor, Name & Signature)


Dr. SUSHIL

(Checked By Doctor, Name & Signature)

Dr. SONTAKKE SANTOSH

(Consultant Doctor, Name & Signature)

(Patient / Attendant, Name & Signature)

PLEASE CARRY THIS CARD FOR EVERY HOSPITAL VISIT



VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE,
AT PUNE

ORIGINAL APPLICATION No.79 OF 2020 (WZ)

Lt. Col. Shomi Shaugatan

APPLICANT

V/s

M/s SWAMI TYRE WORKS & Ors.

RESPONDENTS

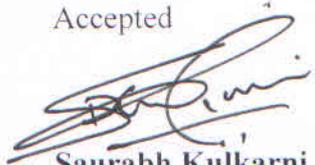
I, Mrs.Vijaya Divakaran, the **Proprietor** of the above named Respondent No.1 (M/s.Swami Tyres) do hereby appoint, **Saurabh Kulkarni and Prashant Bhat, Advocates** to act, appear, plead and compromise for me in the above matter.



In witness where of I have set my hand to this writing.

This 1st day of October 2021.

Accepted



Saurabh Kulkarni,
Advocate

420, Shaniwar Peth, Near Ahilya Devi School,
 Next to Bank of Maharashtra, Pune – 411 030.
 Ph(O) 24459027

(Email) sdkadvocate@gmail.com



Prashant Bhat
Advocate



Signature

Mrs.Vijaya Divakaran